

ITEM NO.15

COURT NO.1

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(S). 10267-10271/2025

CONSORTIUM OF DS INFRAHEIGHTS PVT LTD. AND
ANAND BUILDTECH PVT LTD.

APPELLANT(S)

VERSUS

M/S NISUS FINANCE AND INVESTMENT INFRATECH PVT LTD.
& ORS. ETC.

RESPONDENT(S)

(IA No. 190539/2025 - EX-PARTE STAY
IA No. 190540/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

Date : 14-08-2025 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Appellant(s) :

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Shyam Divan, Sr. Adv.
Ms. Ranjeeta Rohatgi, AOR
Mr. Shyam Agarwal, Adv.
Ms. Kalyani Bhide, Adv.
Ms. Shrika Gautam, Adv.
Ms. Meenakshi Roy, Adv.

For Respondent(s) : Mr. Shikhil Suri, Sr. Adv.
(Appearance not given)

UPON hearing the counsel, the Court made the following
O R D E R

1. Issue notice, returnable on 29.08.2025.
2. Dasti service, in addition, is permitted.
3. In the meantime, parties are directed to maintain status quo as of today.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
ASSISTANT REGISTRAR